

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**50/241-242(PB)/2018**

**IN THE MATTER OF:**

Sh. Anshuman Rai &Ors.

Vs.

M/s. Heritage Hospitals Ltd. &Ors.

... Applicant/petitioner

... Respondent

**Under Section 241-242**

**Order delivered on 03.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS**

For the petitioner:

Mr. Virender Ganda, Rajnish Sinha,  
Nikhil Jain, Yogender, Ms. Mamta Rajput  
& Ms. Shreya Jain, Advs.

For the Respondent(s):

Dr. U.K Chaudhary, Mr. Mansumyer Singh,  
Yashwardhan P. Singh, HimanshuVij& Ms. Manisha  
Chaudhary, Advs.

Mr. A.K Singh & Adarsh Tripathi, Advs.  
Mr. ArijitDikshit, A. K Singh, Advs.  
Mr. KrisneduDatta, Ajay Kumar Singh, Advs.

**ORDER**

Ms. Manisha Chaudhary, Ld. Counsel for respondent No. 2 shall produce the record of the company with regard to the incorporation of a new company at the instance of Respondent No. 2, the Minute Book be also produced along with the proof that the petitioner was present. Minute of book and the record concerning incorporation of subsidiary as has been noted in the

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order dated 13.02.2018 shall be procured as serious allegation for fabrication have been levelled.

The needful shall be done by tomorrow.

List the matter on 04.04.2018.

Sd/-

(M.M.KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

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